

GAHC010067782021



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/24/2021

ALL ASSAM TRANSGENDER ASSOCIATION
REP. BY ITS GENERAL SECRETARY, ADDRESS- PANDU CABIN, NEAR RLY
B.G OFFICE, P.O. PANDU, PIN-781012, DIST. KAMRUP (METRO).

VERSUS

THE STATE OF ASSAM AND 10 ORS
REP. BY THE CHIEF SECRETARY TO THE GOVT. OF ASSAM, JANTA
BHAWAN, DISPUR,-06, GUWAHATI, ASSAM.

2:THE PRINCIPAL SECRETARY
TO THE GOVT. OF ASSAM
SOCIAL WELFARE DEPTT.
DISPUR-06
GUWAHATI
ASSAM.

3:THE SECRETARY TO THE GOVT. OF ASSAM
SOCIAL WELFARE DEPTT.
DISPUR-06
GUWAHATI, ASSAM.

4:THE JOINT SECRETARY
TO THE GOVT. OF ASSAM
SOCIAL WELFARE DEPTT.
DISPUR-06
GUWAHATI, ASSAM.

5:THE DEPUTY SECRETARY
TO THE GOVT. OF ASSAM
SOCIAL WELFARE DEPTT.
DISPUR-06
GUWAHATI, ASSAM.

6:THE DIRECTOR
TO THE GOVT. OF ASSAM
DIRECTORATE OF SOCIAL WELFARE
UZANBAZAR
GHY.-01, ASSAM.

7:THE ADDL. DIRECTOR
TO THE GOVT. OF ASSAM
DIRECTORATE OF SOCIAL WELFARE
UZANBAZAR
GUWAHATI-01, ASSAM.

8:THE DY. DIRECTOR
TO THE GOVT. OF ASSAM
DIRECTORATE OF SOCIAL WELFARE
UZANBAZAR, GUWAHATI-01
ASSAM.

9:THE BRANCH OFFICER
TO THE GOVT. OF ASSAM
DIRECTORATE OF SOCIAL WELFARE
UZANBAZAR
GUWAHATI-01, ASSAM.

10:THE PRINCIPAL SECRETARY
TO THE GOVT. OF ASSAM
FINANCE DEPTT.
JANTA BHAWAN
DISPUR-06, GUWAHATI
ASSAM.

11:THE CHIEF ELECTORAL OFFICER

ELECTION DEPTT.
JANTA BHAWAN
BLOCK-C
4TH FLOOR, DISPUR-06
GUWAHATI
ASSAM

Advocate for the Petitioner : SWATI. B. BARUAH (TG)

Advocate for the Respondent : GA, ASSAM

**BEFORE
HONOURABLE THE CHIEF JUSTICE
HONOURABLE MR. JUSTICE MANASH RANJAN PATHAK**

ORDER

Date : 01.04.2021

(Sudhanshu Dhulia, CJ)

Heard Swati Bidhan Baruah, learned counsel for the petitioner, and Mr. T. C. Chutia, learned Additional Senior Government Advocate, appearing for the State respondents.

The concern raised before this court in this Public Interest Litigation is that the funds for the year financial 2020-2021 to be released for the welfare of the transgender community in Assam were not released in proper time and, therefore, the same has lapsed with the end of the financial year on 28.02.2021. Result of this would be that the shelter homes which were being run through such funds will be now starving for fund and their very existence is under threat.

Mr. T. C. Chutia, learned counsel for the State respondents has assured this court that he shall get instructions in the matter as early as possible. He seeks adjournment of the matter till 08.04.2021.

Put up on 08.04.2021.

Mr. T. C. Chutia, learned counsel for the State respondents has also assured this court that no action shall be taken by the State respondents to close down the shelter homes for the transgender community, etc.

JUDGE

CHIEF JUSTICE

Comparing Assistant